IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.1961 of 2021

Habib & M. Habib @ Habib @ M. Habib & Another
… Petitioners
Versus
The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Ritesh Kumar, Advocate
For the State : Mr. Prabhu D. Agrawal, Addl.P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel appearing for the petitioners submits that he will file a supplementary affidavit annexing therewith the proof of deposit of cash security of Rs.20,000/- by the petitioner No.1 and Rs.40,000/- by the petitioner No.2.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this Cr.M.P. shall stand dismissed without further reference to the Bench.

Learned trial court is directed to accept the said amount of cash security if tendered by the petitioners in connection with Kurdeg P.S. Case No.21 of 2020.

(Anil Kumar Choudhary, J.)

Animesh/